

Punjab, Rs. 48 to Rajasthan, Rs. 45 to Uttar Pradesh and Rs. 32 to West Bengal;

(d) the reasons for such discrimination; and

(e) how and in what time the discrimination will go?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) and (b). The per capita Central assistance to West Bengal since the beginning of the First Five Year Plan has never been the lowest among all the States except for one year i.e. 1980-81.

(c) Yes, Sir. Except in the case of Andhra Pradesh where the per capita Plan assistance is Rs. 41 and not Rs. 46.

(d) The allocation of Plan assistance to States is made on the basis of the objective formula as approved by the National Development Council. However, certain States including West Bengal, have been provided with advance Plan assistance in 1981-82 to enable them to have reasonable size of the Plan outlay.

(e) Does not arise.

#### **Anti Social Elements at Inter-State Bus Terminus, Delhi**

\*57. SHRI R. P. DAS:

SHRI TARIQ ANWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn towards the terror practised, duping of passengers, threatening and assaulting of shopkeepers by anti-social elements at inter-State Bus Terminus (ISBT) in Delhi; and

(b) if so, what steps have been taken in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Press Reports, which appeared in this connection have been seen. It is denied that an atmosphere

of terror exists at the Inter State Bus Terminus, Delhi due to the activities of anti-social elements, as described in the Press Reports. The steps taken to improve the Law and Order situation at the Terminus and to augment the facilities at the Terminus are mentioned in the statement laid on the table of the House.

#### **Statement**

#### **Statement regarding Anti-social elements at Inter-State Bus Terminus Delhi**

The following steps have been taken to improve the law and order situation at the Inter-State Bus Terminus, Delhi:—

(1) The Police arrangement has been strengthened to keep a surveillance over the I.S.B.T. premises.

(2) All the unauthorised encroachments including unauthorised trolleys, excepting those, having stay-order against removal from a Court of law, were removed on 4th November, 1981 with the help of Police.

(3) After the clearance operation on 4th November, 1981, a room has been made available to the Police Department for permanent stationing of a small party of the police force in the departure block itself.

(4) Public broadcasting system has been installed in the complex for giving information regarding departure of buses etc. and cautioning the public against pick-pockets, over-charging by the shop-keepers and porters etc.

(5) Enforcement measures have also been intensified to stop entry of unauthorised vendors.

2. Further measures to improve the condition in the complex includes the following:—

(1) General improvement has been made in the Amenities and facilities for the public, such as improved drinking water supply in the complex, better lighting arrangements in all 'In' and 'out' junctions.

(2) Provision of bath-rooms at the third floor for the use of transport staff.

(3) Roads in the complex have already been improved.

(4) Additional electric pumps have been installed for pumping out drainage and other water, out of the complex.

### Poaching by Foreign Fishing Trawlers in East Coast

\*58. SHRI LAKSHMAN MALLICK: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware of the repeated unauthorised fishing operation by foreign trawlers in the east coast;

(b) if so, the steps Government propose to take to check thier fishing activities and unauthorised entry in the each coast; and

(c) the details thereof?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) Yes, Sir.

(b) and (c). The Maritime Zone of India (Regulation of Fishing by foreign vessels) Act 42 of 81 is being enforced. The Coast Guard is being strengthened and the patrolling has been intensified. It is proposed to equip the Coast Guard with shore patrol vessels, helicopters and maritime surveillance aircraft.

### Statement—I

Quarterly Demand of Cement as Indicated by the State Governments and Allocations including Ad hoc allocations made to these States

(Figures in '000 tonnes)

Sl. No.	Name of the States/ Union Territories	Allocations				
		Quarterly demand of cement as indicated by the State Govts.	Qr. I/81	Qr. II/81	Qr. III/81	Qr. IV/81
1	2	3	4	5	6	7
1	Haryana	200.0	191.4	156.4	172.4	154.1
2	Rajasthan	330.0	167.7	140.2	160.2	163.7

### Demand of Cement by States

\*59. PROF. AJIT KUMAR SAHA:  
SHRI KRISHNA CHANDRA PANDEY:

Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) the requirement of cement for different States during 1981;

(b) the allocation to the States during the said period;

(c) the quantity supplied to them upto September, 1981; and

(d) the steps taken by Government to meet the States' demand?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) and (b). A statement-I showing quarterly requirements of cement as indicated by the State Governments and allocations of cement made to the States during the four quarters of 1981 is attached.

(c) A statement-II showing despatches of cement made to the States during the period from January 1981 to September, 1981 is attached.

(d) The Government are making every effort to increase the availability of cement in the country by way of better utilisation of existing capacities, sanctioning new capacities and imports.